



IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 210
(IB)-1593(ND)2019
IA/3832/2021 IA-4028/2022

IN THE MATTER OF:

M/s. Utsav Securities Pvt. Ltd.

... **Applicant/Petitioner**

Versus

M/s. Vogue Clothiers Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC (CIRP)

Order delivered on 08.12.2022

CORAM:

SHRI ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Rajiv Nirmani, Adv. Anuj Malhotra for the
Erstwhile RP/Applicant, Adv. Kartikeya Singh in
IA-4028/2022

For the Respondent : Adv. Kartikeya Singh in IA-3832/2022

ORDER

IA-3832/2021: An application filed by the erstwhile RP Ms. Karuna Sharma seeking direction to the Respondent to pay Rs. 27,88,908/- comprising of the professional fee and expenses incurred during CIRP of the CD.

As this matter relates to the payment of professional fee and expenses to the RP, we refer this matter to the IBBI for needful examination and disposal. The Applicant is directed to place this application before the IBBI along with the breakup of the expenses within 10 days.

With this, the present IA stands disposed of.

IA-4028/2022: No one is present on behalf of the Applicant. IA is dismissed for non-prosecution.

Later:

Ld. Counsel for the Applicant appeared and submitted that he was facing difficulty in connecting on the V.C., for which he could not be present on call. As the Ld. Counsel has appeared physically, we hereby recall our earlier order. List the IA on 17.01.2023.

(L.N. GUPTA)
MEMBER (T)

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)